

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 36
(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited

.... Petitioner

Vs.

ESSAR Power Jharkhand Ltd

....Respondent

Order under Section 7 of (IBC) in Liq

Order delivered on 16.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Samrat Chowdhury and Adv Paroma Sengupta I.A. 1241 OF 2024
Adv. Sandeep Bajaj, Adv. Vipul Jai, Adv. Vanshika Rana, Adv. Harpreet Singh in IA-6257, 93/2024
Adv. Pradeep Jewarajka, Adv. Swaralipi Deb Roy, Adv. Pooja Jewarajka in IA-3288/2024
Adv. Sourav Dutta in IA6447/2023

For the Liquidator : Adv Abhishek Anand, Adv Karan Kohli & Adv Komal Harlalka, Sanampreet Singh, Adv. Shivani Sharma

For the Respondent : Rajeev Kumar, Adv

ORDER

IA-6257/2023, IA-6447/2023, IA-93/2024, Appeal (IBC) 02/2024, IA-2343/2021, IA-3107/2020, IA-1536/2022, IA-939/2024, IA-1241/2024, IA-3288/2024

We wanted to take up the matter post lunch. However, Ld. Counsels for the parties sought another date. At request and by consent, list the matter on **31.07.2024. In the meanwhile, parties are directed to complete the pleadings.**

On last hearing, Ld. Counsel for the Kolkata Port Trust did not give the name of the authorized person. Today, he undertakes to hand it over to the Ld.

Counsel for the Liquidator. At request and by consent, list the matter on
31.07.2024 for passing orders.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

16.07.2024
Lalit